

Order, 1957, published in Notification No. S.R.O. 3686, dated the 18th November 1957.

(2) G.S.R. No. 265, dated the 23rd April, 1958 containing the Rice (Prohibition of Use in Wheat Products) Order, 1958.

(3) G.S.R. No. 286, dated the 23rd April, 1958 making certain further amendments to the West Bengal Rice (Movement control) Order, 1958.

(4) G.S.R. No. 300, dated the 3rd May, 1958. [Placed in the Library. See No. LT 712/58].

**DIRECTIONS BY THE SPEAKER  
UNDER THE RULES OF PROCEDURE**

**Sardar Hukam Singh (Bhatinda):** Sir I beg to lay on the Table a copy each of Directions Nos. 52A and 113A and an amendment to Direction No. 47B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. 713/58].

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**MINUTES**

**Sardar Hukam Singh:** Sir, I beg to lay on the Table the Minutes of the sittings (fourteenth to twenty-third) of the Committee on Private Members' Bills and Resolutions held during the Fourth Session.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

**MINUTES**

**Shri Mulchand Dube (Farrukhabad):** Sir, I beg to lay on the Table the Minutes of the sittings (Fifth to Seventh) of the Committee on Absence of Members from the Sittings of the House held during the Fourth Session.

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th May, 1958, agreed without any amendment to the Indian Oaths (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 26th April, 1958."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th May, 1958, agreed without any amendment to the Hyderabad Securities Contracts Regulation (Repeal) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 29th April, 1958."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at the sitting held on the 6th May, 1958, agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 30th April, 1958."

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1958, and transmitted to the Rajya Sabha for its recommendations